

CENTRAL ADMINISTRATIVE TRIBUNAL PRINCIPAL BENCH NEW DELHI

R.A. NO.311/2003 in O.A. NO.2131/2002

This the 2nd day of December. 2003

HON'BLE SMT. LAKSHMI SWAMINATHAN. VICE-CHAIRMAN (J)
HON'BLE SHRI V. K. MAJOTRA, VICE-CHAIRMAN (A)

Union of India & Ors.

... Applicants

-versus-

Virender Saran

... Respondent

ORDER (By Circulation)

Hon'ble Shri V.K.Majotra, V.C.(A) :

Respondents in OA No.2131/2002 have filed this application seeking review of order dated 25.8.2003 whereby the OA was disposed of. It has been contended that there are errors apparent on the face of record in the Tribunal's order. Respondents have pointed out that the Tribunal has observed that respondents did not issue any show cause notice while respondents had issued a show cause notice in October 1999.

2. We have gone through the records as well as the Tribunal's orders in question carefully. We find that the contention of the respondents that they had issued the show cause notice to applicant has been discussed at length in the Tribunal's order and then only conclusion has been drawn that respondents did not issue any show cause notice regarding reduction of applicant's pay. We have also gone through the other contentions raised in the review application. We find that it is merely an

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attempt to rearque the case which is not permissible in review.

3. In the result, this petition is rejected, in circulation.

(V. K. Majotra) Vice-Chairman (A) (Smt. Lakshmi Swaminathan) Vice-Chairman (J)

/as/